1970 together with an explanatory memorandum.

- (vii) G. S. R. 1792 (Hindi and English versions) published in Gazette of India dated the 17th October, 1970 together with an explanatory memorandum.
- (viii) G. S. R. 2362 (Hindi version)published in Gazette of India dated the 5th September, 1970 together with an explanatory memorandum.

[Placed in Library. See No. LT-4331/70]

Notifications under the Merchant Shipping Act, and the MotorVehicles Act

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH): I beg to lay on the Table—

- A copy of the Merchant Shipping (Certificate of Service) Rules, 1970 (Hindi and English versions) published in Notification No. G. S. R. 1682 in Gaze:te of India dated the 19th September, 1970, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958. [Placed in Library. See No LT—4333/70]
- (2) A copy of the Punjab Motor Vehicles (Chandigarh Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. 5061-HII (2)—70/ 7687 in Chandigarh Gazette dated the 1st May, 1970, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939. [Placed in Library. See No. LT—4334/70]
- (3) A statement showing reasons for delay in laying the Notification mentioned at (2) above. [Placed in Library. See No. LT—4335/70]

## PETITION RE: PREVENTION OF FOOD ADULTERATION ACT

SHRI K. P. SINGH DEO (Dhenkanal): I present a petition signed by Shri Daitary, Sahu

President, Banika Sangha, Dhenkanal (Orissa) on behalf of 131 others regarding the prevention of Food Adulteration Act, 1954.

B. O. H.

12.41 hrs.

## BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANS-PORT (SHRI RAGHU RAMAIAH): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing from 23rd November, 1970 will consist of:—

- Further consideration and passing of the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1967, as reported by the Joint Committee.
- Discussion on the Resolution seeking disapproval of the Foreign Exchange Regulation (Amendment) Ordinance, 1970 and consideration and passing of the Foreign Exchange Regulation (Amendment) Bill, 1970.
- 3. Consideration and passing of:
  - (i) The Architects Bill, 1970, as passed by Rajya Sabha.
  - (ii) The Salaries and Allowances of Officers of Parliament (Amendment) Bill, 1970.
  - (iii) The Tea Distric's Emigrant Labour (Repeal) Bill, 1967.
  - (iv) The Indian Medicine Central Council Bill, 1970, as passed by Rajya Sabha.
  - (v) The Supreme Court Judges (Conditions of Service) Amendment Bill, 1968.
  - (vi) The Chartered Accountants (Amendment) Bill, 1969.
  - (vii) The Maternity Benefit (Amendment) Bill, 1967, as passed by Rajya Sabha.